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VIT-AP SCHOOL OF LAW (VSL)
VIT-AP UNIVERSITY, AMRAVATI
ANDHRA PRADESH, INDIA

PRESENTS

5 DAYS (ONLINE)

FACULTY DEVELOPMENT PROGRAM (FDP)
ON
INTELLECTUAL PROPERTY RIGHTS

20 JANUARY 2023

TO

25 JANUARY 2023

ABOUT VIT-AP SCHOOL OF LAW (VSL)

Legal education plays a significant role in nation building. VIT AP School of Law, VIT University is a novel endeavour in the direction of providing quality legal education and equipping the young minds with knowledge of law. Pursuing legal studies at VIT-AP School of Law (VSL), one of India's leading academic institutions, is taking a path to innovative learning and skill development. VSL offers an impressive curriculum that ranges wide and is determined to prepare students towards a global legal profession and assures that the graduates are practice ready for today's world. VSL courses are blended with business leanings and prepare graduates for taking up leadership roles in business positions with a sound legal background. This is achieved by the strong and rigorous practice sessions that are provided to the student's right from the first semester.

VIT-AP School of Law (VSL) established as part of VIT-AP University, near Vijayawada, VSL is established to impart quality legal education with a robust curriculum that prepares students for future legal challenges. The main objective is to promote global legal professionals with a passion for the ideals of social justice. VSL has impressive infrastructure with a wide range of facilities. Law Students can have an opportunity to work with and learn from engineering faculty while studying law particularly issues relating to Law and Technology, Cyber Security Law, Blockchain Technology, Machine learning, Artificial Intelligence, and Data protection. "With our moot court, legal aid clinics, human rights clinic, digital and data clinics, environmental clinics and intellectual property rights clinics, our students get an opportunity to work with experienced faculty and advocates in solving real-time legal problems and providing solutions as well.

FDP BACKGROUNDER

Intellectual Property protection is an essential tool to usher inflow of investment in innovation and also secure a return on the huge amount of time, energy and money put into unique and distinguished creations. Patents, trademarks and the like have incentivised innovation and paved the way for path-breaking inventions that benefitted the world in myriad ways. However, as the world is gripped by the Covid-19 crisis it has become imperative to review some of the most contentious issues of the IPR regime.

The debate on private rights (incentives to create) and public interest (ability to use or access the creations) has resurfaced with the present public health crisis. The emergency situation that

the world is faced with, today, has pushed all the stakeholders to reimagine the patent protections given to essential commodities like life-saving drugs, vaccines and health care equipment. The call from UNESCO's International Bioethics Committee (IBC) and the World Commission on the Ethics of Scientific Knowledge and Technology (COMEST) to treat Covid-19 vaccines as a public good is indicative of calls given by the international community. The support expressed by the US for WTO's Intellectual Property waiver on Covid-19 vaccines comes at a time when leading pharma companies continue to insist on selling vaccines and drugs at unaffordable prices. Facilitating accessibility and affordability of essential medicines, vaccine equity and shortage, technology transfer to developing countries, compulsory licensing and parallel imports are some of the raging topics of discussion in the domain of Public health and IPR.

IPR has overarching significance in various other fields that we operate in our daily lives as well. GM seeds and patents in agriculture have reoriented the face of agriculture around the world. Piracy continues to debilitate information and technology. Accessibility of academic scholarship for the betterment of human development urges the stakeholders to take a relook at the monopoly enjoyed by a conglomerate of publishing companies. A critical discussion of procedural aspects of the IPR regime, for example, the tribunalisation of Intellectual Property matters, along with insightful deliberation on conceptual themes will help us get a refreshing look at some very pertinent issues of Intellectual Property.

In the light of these pressing issues, the VIT-AP School of Law (VSL) of VIT-AP University at Andhra Pradesh is organising a Five Day Faculty Development Program to refresh and reorient the stakeholders on Critical issues of IPR. The FDP will feature interactive thematic sessions, workshops and informative presentations. Speakers and attendees will include leading academicians, counsels and experts from the field of Intellectual Property in India and from overseas.

THEMATIC SESSIONS

- 1) Intellectual Property Rights: An interdisciplinary study
- 2) Trends in Patents and Prospects
- 3) Copyright law: New Horizons
- 4) Trademark Law: New Dimensions
- 5) Geographical indications law: Socio-Economic Perspective
- 6) Challenges in intellectual property litigation
- 7) Economic Analysis of Intellectual Property: Incentive to Innovate
- 8) Public domain, Social Concerns in IPR
- 9) Interfaces of IPR: From Human Rights to Commercial Rights
- 10) Synergies between IPR, Investment and Competition Laws

INVITED SPEAKERS/ EXPERTS:

- 1) Prof. (Dr.) V.C. Vivekanandan, Vice Chancellor, Hidayatullah National Law University, Raipur, Chhattisgarh, India
- 2) Prof. (Dr.) V.G. Hegde, Professor of Law, Centre for International Legal Studies, School of International Studies, Jawaharlal Nehru University, Delhi, India
- 3) Prof. (Dr.) Padmavati Manchikanti, Professor and Former Dean, Rajiv Gandhi School of Intellectual Property Law, IIT Kharagpur, Kharagpur, West Bengal, India
- 4) Prof (Dr.) Sreenivasulu N.S., Professor of Law, The West Bengal National University of Juridical Sciences, (NUJS) Kolkata, West Bengal, India
- 5) Dr. S. Rama Rao, Adjunct Professor and Director, WIPO Coordination Office, New York, USA
- 6) Prof. (Dr.) K.D. Raju, Professor and Former Dean, Rajiv Gandhi School of Intellectual Property Law, IIT Kharagpur, Kharagpur, West Bengal, India
- 7) Prof. (Dr.) Parineet Kaur, Assistant Professor, Indian Society of International Law, New Delhi, India.
- 8) Mr. Sharan Patel Gowda Trademark Control Office, Chennai, India
- 9) Mr. Syam Nirmalya, Senior Programme Officer, The South Centre, Geneva, Switzerland.
- 10) Dr. G.R. Raghavender, Joint Secretary, Dept. of Justice, Ministry of Law & Justice, Government of India



FDP SCHEDULE

| <u>Day and Date</u> | <u>Session I (10 am to 12 pm)</u> | <u>Session II (3 pm to 5 pm)</u> |
|-------------------------------|---|--|
| Friday, 20 Jan 2023 | Prof. (Dr.) V.C. Vivekanandan (Intellectual Property Rights: An Interdisciplinary Study) | Prof. (Dr.) Padmavati Manchikanti (Trends in Patents and Prospects) |
| Saturday, 21 Jan 2023 | Prof (Dr.) Sreenivasulu N.S. (Copyright Law: New Horizons) | Mr. Sharan Patel Gowda (Trademark Law: New Dimensions) |
| Monday, 23 Jan 2023 | Prof. (Dr.) K.D. Raju (Geographical Indications Law: Socio-Economic Perspective) | Prof. (Dr.) V.G. Hegde (Interfaces of IPR: From Human Rights to Commercial Rights) |
| Tuesday, 24 Jan 2023 | Dr. S. Rama Rao (Synergies between IPR, Investment and Competition Laws) | Mr. Syam Nirmalya (Economic Analysis of Intellectual Property: Incentive to Innovate) |
| Wednesday, 25 Jan 2023 | Dr. G.R. Raghavender (Public Domain, Social Concerns in IPR) | Prof. (Dr.) Parineet Kaur (Challenges in Intellectual Property Litigation) |

*Introductory Session of 15 minutes on Friday before First Session (20th Jan. 2023) by Dean Sir and Valedictory Session of 25 minutes after Second Session (25th Jan. 2023) by VC Sir.

METHODOLOGY

The FDP and sessions will adopt a practical and interactive approach including Group Discussions, Self-learning Exercises & Case Studies. Sessions will be handled by eminent IP experts (technical/legal) connected with the topics of proven track-record.

WHO SHOULD APPLY?

The Program will benefit the participants from various segments of the community, viz., Governmental Institutes and Organizations, Academic Institutions, policymakers, Government officials, IP lawyers, legal practitioners, researchers, and academicians. Corporate professionals, Lawyers, Engineers, Young teachers of Colleges/ Department/ Faculty/ from all streams who have not completed more than five years in teaching; and senior research scholars pursuing Ph.D. in Law, Arts, Commerce, Science, Technology, Management, etc; and who aspire to become teachers are encouraged to attend the FDP.

HOW TO APPLY?

Interested candidates can register using the following link upon paying the prescribed registration amount by

- ✓ Online Link provided below for fee payment and registration.

| <u>REGISTRATION DETAILS</u> | |
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| <u>Registration Dates:</u> | 31/12/2022 to 19/01/2023 (09.00 am to 11.59 pm) |
| <u>Registration Form & Fee Payment:</u> https://vtop1.vitap.ac.in/IPL/Conferenceinitial | |
| <u>Official email id:</u> vsliprfdp@vitap.ac.in | |
| For any other <u>query/clarifications</u> please write at: avin.tiwari@vitap.ac.in; pranavanand.o@vitap.ac.in, +91-8726750854 | |
| <u>Registration Fee Details:</u> For Faculties/ Lawyers and Industry Professionals: INR 1000/- For Research Scholars: INR 750/- For Master's and Other Students: INR 500/- | |
| Fee Payment & Registration: (https://vtop1.vitap.ac.in/IPL/Conferenceinitial) | |

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